

(Quantity in tonne etc.)

Sl. No.	Name of the Party	Despatch from Rourkela Steel Plant	
		March, 79	April, 79
1.	Jatindra Steel Tubes, Delhi	615	..
2.	Jain Tube Company, Delhi	..	22
3.	Gujarat Steel Tubes, Ahmedabad	1085	36
4.	Khandelwal Tubes, Bombay	3342	..
5.	Surendra Industries, Bombay	..	733
6.	Kalinga Tubes, Calcutta	3295	2267
7.	Appolo Tubes, Madras	1132	1125

(b) The outstanding dues of SAIL against indigenous tube manufacturers as on 1.3.79 and 1.4.79 are given below:—

(Rupees in lakhs)

Name of the Party	Outstanding dues as on	
	1-3-79	1-4-79
M/s Kalinga Tubes Limited	192.90	177.90
M/s Steel Tubes of India Ltd.	47.40	..
M/s Saxby Engineering Works	4.05	3.54
M/s Shivmoni Steel Tubes Ltd.	1.05	..

(c) and (d). No credit facility was allowed to M/s Kalinga Tubes during March and April, 1979. The outstanding amount shown above relate to supplies made to the parties prior to 1st March, 1979.

from A-1 to A-30 and A-1/*-30, Hasthal Road, Uttam Nagar; and

(b) if so, the steps taken to realise the tax from them, with details thereof?

Payment of House Tax to D.M.C. by Residents of Uttam Nagar

7735. SHRI SHEO SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that large number of people do not pay house tax to the Municipal Corporation of Delhi like the ones

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The Municipal Corporation of Delhi has reported that payment of tax has been received including part payments in a few cases from the assesses among the properties mentioned in the Question. Vigorous efforts continue to be made to recover tax from all such cases where dues

are still outstanding. According to the Corporation, out of the properties mentioned in the Question, full payment has been received in 5 cases, part payment has been received in 12 cases, no payment received in 3 cases and no tax demand has been raised so far against the rest.

Safety Regulations in Factories

7736. PROF. RUPCHAND PAL: Will the Minister of LABOUR be pleased to state:

(a) whether any survey has been made during the last two years as to the compliance of provisions of Factory Act particularly the safety regulations in the factories in the country;

(b) whether any report has been received by Government regarding viola-

	1977	1978
No. of inspections carried out	108917	109753
No. of offences detected	48426	50065
No. of prosecution cases instituted	11262	9199
No. of convictions obtained	6261	7360

Women Self Employment Scheme

7737. SHRIMATI GEETA MUKHERJEE: Will the Minister of PLANNING be pleased to refer Chapter 27 Para 27.24 of the Sixth Five Year Plan document (dealing with women and Development) wherein it has been stated that "At district levels, special cells for increasing women's participation through wage and self employment would be set up as part of the proposed machinery for district manpower planning and employment generation", and state:

(a) in how many districts such cells have been formed;

(b) how often did such cells meet; and

(c) what are the results?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) to (c). Planning Commission advised all the State Governments/Union Territory Administrations to give representation to women in the District Manpower Planning & Employment Generation Council.

tions of Factory Act during the last two years; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) to (c). The enforcement of the provisions of Factories Act 1948 is a continuous process and is performed by the Chief Inspectors of Factories under the State Governments and Union Territory Administrations. Wherever violations of provisions are detected, remedial measures as per the provisions of the Act are taken by them.

The following latest figures available for the years 1977 and 1978 indicate the number of inspections carried out; number of offences detected etc. under the Factories Act.

It is expected that with the inclusion of women members in the Council, the women's participation through wage and self-employment would be promoted. Further, the National Level Guidance Committee on Self-Employment has also advised the State Governments to pay priority attention to women needing either part-time or whole-time employment opportunities. It has also been decided to appoint a women credit officer in the District Rural Development Agency which should also promote self-employment of women.

Though most of the States/Union Territories have set up the Councils, there are still some where the matter is under examination.

Allocation for Tribal sub-plan during 1981-82

7738. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount allotted to different States during 1981-82 for tribal sub-Plan